

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/589/(IB)/2017
NAME OF THE PETITIONER(S) : KALPAVRIKSH ENTERPRISES
NAME OF THE RESPONDENT(S) : VGN PROPERTY DEVELOPERS PVT LTD
UNDER SECTION : 9 RULE 6

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
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REPRESENTATION BY WHOM

1. M.ROSHAN ATIQ

counsel for Petitioner

M. Roshan Atiq

2. YOGANAND CPG

Counsel for respondent

Yoganand CPG

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ORDER

Counsel representing both the parties are present. Both the parties stated that the matter has been settled and it is mentioned in the memo filed, today. The settlement has been evidenced through a Memorandum of Understanding. Memo is taken on record which forms part of the order. Counsel for the Petitioner submitted that in view of the terms of the settlement, they are withdrawing the Petition. Therefore, the Petition is disposed of as **withdrawn**.

S. Vijayaraghavan.

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
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(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)